

BP 02.02.
2023
Ct. No.17
Item No.
834

WPA 23798 of 2022

Rakesh Mondal & Ors.
Vs.
The State of W. B. & Ors.

Mr. Bikash Ranjan Bhattacharya, Sr. Advocate
Mr. Dibyendu Chatterjee
Mr. Pritam Majumdar
Mr. Rahul Deb Goenka
.....For the Petitioners

Mr. Saikat Banerjee
Mr. Ratul Biswas
Mr. Kaushik Chowdhury
.....For the WBBPE

Mr. Pallav Chatterjee
Mr. Tanweer Jamil Mandal
.....For the Chairman, DPSC, Purba
Burdwan

Mr. Billwadal Bhattacharyya
Mr. Arijit Majumder
...For the CBI

Mr. M. M. Verma
Mrs. Punam Verma
Mr. Abhishek Verma
.....For the S. Basu Roy and Co.
Mr. B.P. Vaisya
Mr. Nilay Baran Mondal
..for DPSC, Kolkata

The erstwhile Secretary of the West Bengal Board of Primary Education, Mrs. Ratna Chakraborty Bagchi is present in Court today. Visibly she is not fully fit to appear before this Court, however, she has come to assist. Her further personal presence is not required until situation demands but she has to file one affidavit explaining why the additional panel was

not published. She has submitted today that regarding the confidential works she was never consulted and one Gautam Mukherjee of M/s. S. Basu Roy and Co. was kept in touch by the then President of the West Bengal Board of Primary Education.

However, this Court wants to know why additional panel was not published. I direct the then Secretary, Mrs. Ratna Chakraborty Bagchi to come up with an affidavit stating clearly the reasons as to why the additional panel was not published. She has also stated that the documents which were sent by M/s. S. Basu Roy and Co. as additional panel to the Board were not really the additional panels in accordance with the Rules under which the selection process was initiated and continued.

Such affidavit is to be filed by 09.02.2023 and this matter will be taken up for further hearing on 10.02.2023 at 2.00 P.M. In the meantime, the C.B.I. is directed to file a report before this Court on the following points:

i) as to the mode of selection of M/s. S. Basu Roy and Co. which according to the erstwhile Secretary, Ms. Bagchi was known as the confidential section.

ii) Whether any tender was called by the Board before selecting M/s. S. Basu Roy and Co. for doing work for the Board.

iii) Why confidential works of the Board was outsourced to M/s. S.Basu Roy and Co.

For this purpose, the C.B.I. should thoroughly interrogate Mr. Manik Bhattacharya, the erstwhile President and C.B.I. should come with clean and clear reports as to the findings on above questions.

I cannot grant the C.B.I. more than seven days from date for filing the report. Already one Officer of the C.B.I. who was looking after the primary recruitment scam has been removed because of his extreme inefficiency and extreme lackadaisical attitude in the investigation. The said Mr. Manik Bhattacharya who is in custody now will be interrogated thoroughly by C.B.I. by order of this Court.

This Court needs the report from the C.B.I. on the aforementioned three points on 10.02.2023 in a sealed cover.

List this matter on 10.02.2023 at 2.00 P.M.

(Abhijit Gangopadhyay, J.)

